GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3404 ANSWERED ON:23.08.2011 ANDAMAN AND NICOBAR ISLANDS REGULATION Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Andaman and Nicobar Islands Regulation, 1876 is still in force;
- (b) if so, whether the section 2 (26) License to reside in A & N Islands is in force;
- (c) if so, whether the said section is implemented by the Government Authorities of A & N Islands;
- (d) if so, whether the excise rules namely, the Andaman Excise Amendment Rules are framed under the provisions of the A & N Islands Regulation, 1826 (Regulation 3 of 1876);
- (e) if so, the details thereof; and
- (f) the action taken by the Government to prevent the influx of population in A & N Islands, enforcing the said regulation?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (f): Yes, Madam. The Andaman and Nicobar Islands Regulation, 1876 is still in force. However, in practice, section 2(26) has not been so implemented for a very long time. In exercise of the powers conferred by section 33 of the Andaman and Nicobar Islands Regulation, 1876, the Administrator of the Union territory, with the previous sanction of the Central Government made excise rules, 1934. Since there is virtually no influx of population in Andaman and Nicobar Islands, no action is required in this regard.